

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH .**

2. O.A. No.060/00593/2014 & MA 060/00930/2014

CHANDA & ORS.

.....APPLICANTS

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

16.07.2014

Present: Mr. Dhirinder Chopra, counsel for the applicants.

1. Mr. Dhirinder Chopra, learned counsel for the applicants has been heard regarding admission of the matter. He states that he is aware that similar matters have been rejected by the Tribunal through several judgments issued in recent days and requests that the claim of the applicants may also be disposed of in like manner.

2. It is evident from the material on record that the claim made by the applicants in the OA is covered by the judgment in "Ganpat & Ors. Vs. General Manager, Northern Railway & Ors." in OA. No.912/PB/2013, decided on 17.01.2014 and in "Ram Asre & Ors. Vs. UOI & ors." in OA No. 694/HR/2013, decided on 03.07.2014.

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3 Decision in those OAs will apply to the present OA and hence the same is rejected. No costs.


(DR. BRAHMA A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

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